

19.06.2020

Through Video conferencing at 12:20 pm.

Present : Ld. APP for the State.

Sh. S.P. Sharma, Ld. Counsel for applicant.

Connected through Cisco Webex.

Status report on behalf of IO filed. Copy sent to Ld. Counsel for applicant through e-mail.

Heard.

Ld. Counsel for applicant submits that he will move appropriate application under Section 156(3) Cr. P.C. after complying the procedural requirements. So, he requested that his application may be disposed off.

Heard.

Application stands disposed off accordingly. Copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of concerned jail superintendent and SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/19.06.2020

19.06.2020

Through Video conferencing at 11:50 am.

Present : Ld. APP for the State.

Sh. Anil Kumar, Ld. Counsel for accused Manohar.

Connected through Cisco Webex.

Ld. Counsel for accused submits that NBWs were issued against accused Manohar and production warrant was also issued on 27.02.2020 as accused was lying in JC in FIR No.335/19 PS Nabi Karim. He further submits that now accused has been released in another FIR, so he requested that necessary intimation be sent to the concerned jail superintendent and NBW against accused in the present case may be cancelled.

Heard.

Considering that accused was on bail in this case and he could not appear before the Court as he was lying in JC in FIR No.335/19 PS Nabi Karim, so NBWs against accused stands cancelled. Earlier bail bond and surety bond is restored.

Accused may be released from jail, if not required in any other case.

Application stands disposed off accordingly. Copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of concerned jail superintendent and SHO PS Sadar Bazar.

(MANOJ KUMAR)
MM-06/THC/Central/19.06.2020

19.06.2020

Through Video conferencing at 12:35 pm.

This is an application for releasing vehicle bearing registration number DL-6SA-8093 on superdari.

Present : Ld. APP for the State.
Sh. Hari Om, Ld. Counsel for applicant Qutubudeen.
Connected through Cisco Webex.

IO has filed his reply. Same is taken on record wherein it has been submitted that he has no objection, if vehicle is released to the applicant.

Instead of releasing the vehicle on superdari, this Court is of the view that the vehicle has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held : -

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

.....Contd/-



: 2 :

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, vehicle in question bearing registration number DL-6SA-8093 be released to the applicant by IO, on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama and taking photographs of vehicle as per directions of *Hon'ble High Court of Delhi* in above cited paragraphs. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/19.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

e-FIR No. 171/19

PS – PIA

18.06.2020 (at 02:00 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Md. Firoj produced in muffled face after fresh arrest.

IO- ASI Bijender Kumar with case file in person.

LAC not available.

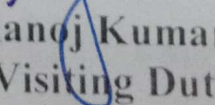
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

MANDOLI JAIL: DELHI

DD No. 67A dated 17.06.2020 PS Shahdara

FIR No. 010194/20 of PS Geeta Colony

18.06.2020 (at 02:30 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

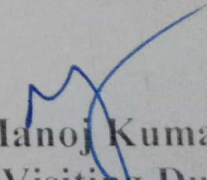
HC Parmod Kumar in DD No. 67A dated 17.06.2020 PS Shahdara
IO/HC Mange Ram in FIR No. 10194/20 of PS Geeta Colony in person.

Accused Talib produced in muffled face vide kalandara under Section 41.1(d)/102 Cr. P.C. by HC Parmod Kumar in DD No. 67A dated 17.06.2020 PS Shahdara.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO/HC Mange Ram has moved an application for grant of permission to interrogate and formal arrest of accused. Application is considered. Allowed. He is granted permission to interrogate the accused person for 20 minutes and arrest him, if need be.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

After 30 minutes.

Present : Same as above.

IO has already interrogated and arrested the accused.

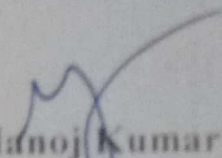
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Now, IO has moved an application for grant of 14 days JC of the accused.

Considering the gravity of the offence, application of IO is allowed.

Accused is sent to JC till 02.07.2020

The kalandara under Section 41.1 (d) stands disposed off and be handed over to IO/HC Mange Ram to be attached with the main challan/final report of his FIR. Dasti copy of order be given to IO/HC Mange Ram and HC Parmod Kumar as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 207/20
PS –Madhu Vihar

18.06.2020 (at 03:10 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Aash Mohammad produced in muffled face after fresh arrest.

IO- HC Narendra with case file in person.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of

arrest.

At this stage, IO has moved an application for grant of 14 days JC of the

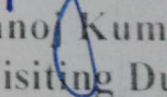
accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as

prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 314/20

PS -Mayur Vihar

18.06.2020 (at 03:35 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Devender Kumar produced in muffled face after fresh arrest.

IO- ASI Prabhat with case file in person.

LAC not available.

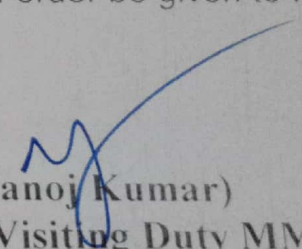
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 34/20
PS -Mayur Vihar

18.06.2020 (at 03:40 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Sunder produced in muffled face after fresh arrest.

IO- ASI Prabhat with case file in person.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 129/20 PS Gazipur
e-FIR No.456/19 PS Mayur Vihar
e-FIR No.26/20 PS Mayur Vihar
e-FIR No.705/19 PS Gazipur
FIR No.109/20 PS Gazipur
e-FIR No.000513/20 PS Shakarpur
e-FIR No.000499/20 PS Shakarpur

18.06.2020 (at 03:45 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Vasim produced in muffled face after fresh in FIR No.129/20 PS Gazipur.

IO- ASI Niraj Kumar in FIR No.129/20 with case file in person.

LAC not available.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC in FIR No.129/20 PS Gazipur till 02.07.2020.

At this stage, IO/HC Upendra in e-FIR No.456/19, IO/HC Rampal in e-FIR No.26/20, HC Vishal Kumar in e-FIR No.705/19, HC Ramesh Kumar in e-FIR No.109/20, HC Harish Chandra in e-FIR No.000499/20 and HC Harish Chandra in e-FIR No.000513/20 have moved an application for grant of permission to interrogate and formal arrest of accused in their respective FIRs. Applications are considered. Allowed. They are granted permission to interrogate the accused person for 20 minutes and arrest him, if need be.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

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After 30 minutes.

Present : Same as above.

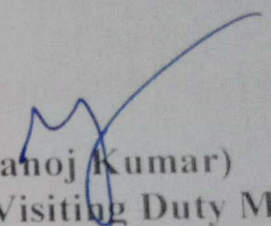
All said IOs have already interrogated and arrested the accused in their

FIRs.

Now, all said IOs have moved an application for grant of 14 days JC of the accused.

Considering the gravity of the offence, applications of IOs are allowed.

Accused is sent to JC in e-FIR No.456/19, e-FIR No.26/20, e-FIR No.705/19, e-FIR No.109/20, e-FIR No.000499/20 and e-FIR No.000513/20 till 02.07.2020.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 291/20

PS -Jyoti Nagar

18.06.2020 (at 03:50 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Sanjeev Kumar produced in muffled face after fresh arrest.

IO- SI Reena with case file in person.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 290/20

PS -Jyoti Nagar

18.06.2020 (at 03:55 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

IO/SI Reena present with case file.

Accused Vicky @ Deepak produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of one day PC of the accused wherein it has been mentioned that the accused has disclosed that he can get recovered the case property i.e. gold chain in this matter.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get recovered the case property, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted one day PC of the accused.

Accused be produced before the concerned Court on 19.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM: MANDOLI JAIL:
DELHI

FIR No. 292/20

PS -Jyoti Nagar

18.06.2020 (at 03:55 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

IO/W/SI Reena present with case file.

Accused Vicky @ Deepak produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of one day PC of the accused wherein it has been mentioned that the accused has disclosed that he can get arrested the person from whom he has purchased the fire arm.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can arrested the person from whom he has purchased the fire arm, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted one day PC of the accused.

Accused be produced before the concerned Court on 19.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 000231/20

PS -New Usmanpur

18.06.2020 (at 04:15 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Pardeep produced in muffled face after fresh arrest.

IO- HC Ajay Joshi with case file in person.

LAC not available.

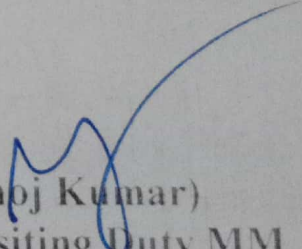
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 368/20
PS -New Usmanpur

18.06.2020 (at 04:15 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Pardeep produced in muffled face after fresh arrest.

IO- HC Raj Kumar with case file in person.

LAC not available.

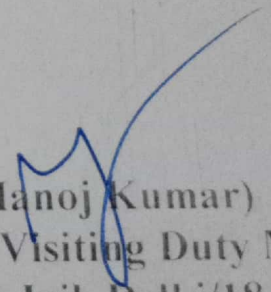
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

e-FIR No 000276/20

PS -New Usmanpur

18.06.2020 (at 04:20 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Pardeep produced in muffled face after fresh arrest

IO- HC Azad Akhtarwith case file in person.

LAC not available.

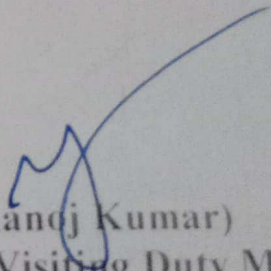
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.


(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

18.06.2020 (at 04:25 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Prahlad @ Gaurav and Arshad @ Sobi not produced from JC

Both accused persons are lying in jail.

LAC not available.

IO/SI Kapil Khokhar with case file.

Today, IO has filed an application for release of the accused persons in the present case. It is submitted in the application that TIP of both accused got failed and nothing has been recovered from the possession or at the instance of the accused persons. Let, statement of IO to that effect be recorded.

Statement of IO/SI Kapil Khokhar , No.D-4276, PS Farsh Bazar, New Delhi.

On SA

I am IO in this case. I am making this statement voluntarily. TIP of both accused persons got failed and nothing has been recovered or discovered at instance of present accused persons. There is nothing against the accused except disclosure statements. I shall be bound by my statement.

RO&AC

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the accused persons except the disclosure statement which is itself inadmissible in evidence. In these circumstances the application of the IO is allowed. **The accused persons are released from the present matter at this stage subject to furnishing of personal bond in the sum of Rs.5,000/- to the satisfaction of Jail Superintendent.** Accused persons be released forthwith, if not required in any other case. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

18.06.2020 (at 05:00 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Faizal @ Salman and Header @ Chhota not produced from JC.

Both accused persons are lying in jail.

LAC not available.

IO/SI Shokendra with case file.

Today, IO has filed an application for release of the accused persons in the present case. It is submitted in the application that TIP of both accused got failed and nothing has been recovered from the possession or at the instance of the accused persons. Let, statement of IO to that effect be recorded.

Statement of IO/ASI Shokendra, No.488/SHD, PS Krishna Nagar, New Delhi.

On SA

I am IO in this case. I am making this statement voluntarily. TIP of both accused persons got failed and nothing has been recovered or discovered at instance of present accused persons. There is nothing against the accused except disclosure statements. I shall be bound by my statement.

RO&AC

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the accused persons except the disclosure statement which is itself inadmissible in evidence. In these circumstances, the application of the IO is allowed. **The accused persons are released from the present matter at this stage subject to furnishing of personal bond in the sum of Rs.5,000/- to the satisfaction of Jail Superintendent.** Accused persons be released forthwith, if not required in any other case. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

e-FIR No. 000325/20

PS -Seemapuri

18.06.2020 (at 05:05 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Samir produced in muffled face after fresh arrest.

IO- ASI Jaiveer Singh with case file in person.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:
MANDOLI JAIL: DELHI

FIR No. 310/20
PS -Geeta Colony

18.06.2020 (at 05:00 pm)

In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.

Present : None for the State.

Accused Kapil and Aniket produced in muffled face after fresh arrest.

IO- SI Brijmohan with case file in person.

LAC not available.

MLCs and arrest memos perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused persons.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Both accused persons are sent to JC till 02.07.2020. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)
Jail Visiting Duty MM
Mandoli Jail, Delhi/18.06.2020